

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A.No. 553 OF 2007

Friday, this the 7th day of September, 2007.

CORAM:

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

**M.G.Pradeep Kumar
Postman (Retired)
Thrikkakara
Residing at : Cheruvattor House
Chalanchery Road
Kochi – 682 013** : **Applicant**

(By Advocate Mr. M.R.Hariraj)

Versus

1. Union of India represented by the Secretary to Government, Department of Posts
Ministry of Communication, New Delhi
2. Chief Post Master General
Kerala Circle
Thiruvananthapuram
3. Director of Postal Services
Central Region
Ernakulam, Kochi – 682 018
4. Senior Superintendent of Post Offices,
Ernakulam, Cochin – 682 011

(By Advocate Mr. C.M. Nazar, ACGSC)

The application having been heard on 07.09.2007, the Tribunal on the same day delivered the following:

ORDER

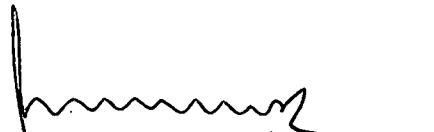
HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

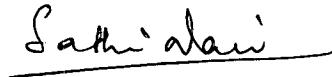
The applicant is aggrieved by the penalty of compulsory retirement under Rule 14 of CCS (CCA) Rules issued on 30.08.2005 by Annexure A-1 order. The appeal is also rejected by 3rd respondent by

Annexure A-8 order dated 28.12.2005. The applicant has filed a Revision Petition before the 2nd respondent under Rule 29 (iii) of CCS (CCA) Rules vide Annexure A-9 dated 27.03.2006 which is stated to be still pending.

2. O.A is therefore pre-mature and we direct the 2nd respondent to dispose of the Revision Petition within a period of two months from the date of receipt of a copy of this order.
3. O.A is disposed of accordingly. No costs.

Dated, the 7th September, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

VS